

has been telling untrue things about political detenus in this country. He has said in telecast and television interviews that the political detenus, MPs etc. are interned in their own homes. That is a very serious breach of privilege.

MR. SPEAKER: I do not think anybody need support or oppose it at this stage. I have got it. I have read it. But before deciding whether we should admit it, we should get some information from the government. I cannot straightway admit it. You are a very senior Member of this House. You should not also raise the matter like this. I will certainly give you opportunity. I am referring it to the government, to find out the truth about it. They must also be in the know of facts. If we raise it, they will have to answer. Therefore I am referring it to the government. I have just received it. Maybe perhaps tomorrow we will get the real facts about it; and then certainly I will look into it. (*Interruptions*) Maybe so. Everybody will have a right to do that.

SHRI JYOTIRMOY BOSU: I will wait, Sir.

MR. SPEAKER: Thank you. Now Mr. H. M. Patel.

11.09 hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATIONS UNDER CUSTOMS TARIFF ACT, 1975 AND UNDER CUTSOMS ACT, 1962 AND A STATEMENT RE. REASONS FOR DELAY IN LAYING THE ANNUAL REPORT OF UIFGIC LTD., MADRAS FOR 1974

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975:—

(i) G.S.R. 870(E) published in Gazette of India dated the 6th November, 1976 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.

(ii) G.S.R. 877(E) published in Gazette of India dated the 13th November, 1976 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.

(iii) G.S.R. 13(E) published in Gazette of India dated the 12th January, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.

(2) A copy of Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See No. LT-11/77*]

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the United India Fire and General Insurance Company Limited, Madras, for the year 1974 and a Review by the Government on the working of the said Company. [*Placed in Library. See No. LT-12/77*].

11.9½ hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following five Bills passed by the Houses of Parliament

*The Report was laid on the Table on the 4th November, 1976.

[Secretary-General]

during the Eighteenth Session of Fifth Lok Sabha and assented to:—

- (1) The Appropriation (Railways) No. 4 Bill, 1976.
- (2) The Appropriation (Railways) No. 5 Bill, 1976.
- (3) The Appropriation (No. 7) Bill, 1976.
- (4) The Gujarat Appropriation (No. 2) Bill, 1976.
- (5) The Pondicherry Appropriation (No. 4) Bill, 1976.

2. I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills, passed by the Houses of Parliament during the Eighteenth Session of Fifth Lok Sabha and assented to:—

- (1) The House of the People (Extension of Duration) Amendment Bill, 1976.
- (2) The Electricity (Supply) Amendment Bill, 1976.

(3) The Constitution (Forty-second Amendment) Bill, 1976.

11.10 hrs.

RAILWAY BUDGET, 1977-78
AND
DEMANDS FOR GRANTS* ON
ACCOUNT (RAILWAYS), 1977-78

MR. SPEAKER: We will now take up the General Discussion on the Railway Budget.

Motion moved:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India on account for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 11, 11A, 12 to 16, 21 and 22".

*List of Demands for Grants on Account (Railways) for 1977-78 submitted to the
Vote of Lok Sabha*

| No. of Demand | Name of Demand | Amount of Demand for Grant on Account |
|---------------|--|---------------------------------------|
| 1 | 2 | 3 |
| 1 | Railway Board | 84,24,000 |
| 2 | Miscellaneous Expenditure | 4,05,35,000 |
| 3 | Payments to Worked Lines and others | 15,56,000 |
| 4 | Working Expenses—Administration | 52,79,80,000 |
| 5 | Working Expenses—Repairs and Maintenance | 221,48,94,000 |
| 6 | Working Expenses—Operating Staff | 112,91,45,000 |
| 7 | Working Expenses—Operation (Fuel) | 109,28,16,000 |
| 8 | Working Expenses—Operation other than Staff and Fuel | 36,53,76,000 |

*Moved with the recommendation of the Vice-President acting as President